

High Court for the State  
Karnataka, Hyderabad  
131 AUG 2020  
RECEIVED  
TAPAL SECTION

F.No. A.12026/ 19 /2020-Ad.I  
Government of India  
Ministry of Finance  
Department of Revenue

REGISTRAR GENERAL  
29 AUG 2020  
Spt. Officer Sec  
VE

North Block, New Delhi  
Dated the 24<sup>th</sup> August, 2020

OFFICE MEMORANDUM

**Subject:** Selection for the posts of Law Member in the Authority for Advance Rulings under the Income-tax Act, 1961-reg.

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**Authority for Advance Rulings under the Income-tax Act, 1961:-** The AAR was created for providing a judicial forum to foreign investors and other non-resident tax payers to seek a ruling in advance in relation to their business transaction in India so that there is clarity on their tax position in India.

**Vacancy:-** The following two posts of Law Member in Authority for Advance Rulings under the Income-tax Act, 1961 are vacant or going to fall vacant:-

Sr. No.	Vacancy	Location
1.	Vacancy w.e.f. 05.08.2018 vice Shri R.S. Shukla, ILS	Authority for Advance Rulings, Principal Bench, New Delhi
2.	Anticipated vacancy w.e.f. 06.02.2021 vice Shri Inder Kumar, ILS	Authority for Advance Rulings, Additional Bench, Mumbai

**Qualification:-** As per Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020, notified on 12.02.2020, a person shall be qualified for Law Member, who has, for a combined period of ten years, been a District Judge and Additional District Judge.

**Salary and Terms of Appointment:-** As per Tribunal, Appellate Tribunal and other Authorities (Qualifications, Experience and other Conditions of Service of Members) Rules, 2020, a Member shall be paid a salary of Rs. 2,25,000 and shall be entitled to draw allowances as are admissible to a Government of India officer holding Group 'A' post carrying the same pay. The Law Member shall hold office for a term of four years or till he attains the age of sixty-five years, whichever is earlier.

**Procedure for selection:-** The Search-cum-Selection Committee constituted for recommending a panel of names for appointment to the said post shall scrutinise the applications with respect to suitability of applicants for the posts

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Office of the PRL District & Sessions Judge  
Ranga Reddy District

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by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

**Application procedure:-** Applications of eligible and willing officers are requested through proper channel and are accompanied with (i) bio-data in the proforma at Annexure-I (ii) Certificate to be furnished by the employer/head of office/forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossiers of the officer containing CR/APARs of atleast ten years duly attested by a Group A officer (iv) Cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III and (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by **21/09/2020:-**

Shri Rajinder Kumar,  
Under Secretary to the Govt. of India,  
Department of Revenue,  
Room No. 77-A, North Block, New Delhi.  
Email:-rajinder.kumar64@nic.in Telephone:- 011-23093277

Any application received after due date without necessary Annexure as mentioned above will not be entertained.

Wide publicity may be given in all organization and their field formations to facilitate early and optimum number of applications.



( Rajinder Kumar )  
Under Secretary to the Government of India  
Tele fax: 2309 3277

To

✓ Registrar, All High Courts of India with the request to give wide publicity to this vacancy circular amongst all District Courts of States/UTs and forward the duly verified applications of eligible officers along with cadre clearance, vigilance clearance/integrity certificate in prescribed proforma and original APAR dossiers in the proforma(Annexure) by the due date.

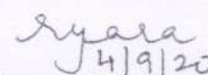
**Copy to:-**

- (i) Technical Director, NIC, Department of Personnel and Training, Room No. 11/A, North Block, New Delhi with the request to post this circular on the DoP&T website under the heading " Vacancies in the Autonomous Organisations".

OFFICE OF THE PRL.DISTRICT & SESSIONS JUDGE: RANGA REDDY DISTRICT  
ENDT.DIS.No. 3158 /2020

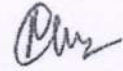
DATED: 04-09-2020

"Communicated."

  
Pr. District and Sessions Judge  
Ranga Reddy District  
Ranga Reddy Dist.

To  
All the Addl. District and Sessions Judges of this Unit.

- (ii) Section Officer (Computer Cell), Department of Revenue, with the request that this vacancy circular may be posted on the official web site of the Department of Revenue.



( Rajinder Kumar )

Under Secretary to the Government of India



**PROFORMA**

**Annexure-I**

Space for  
photograph duly  
signed by  
candidate

1. Name :
2. Date of birth :
3. Designation & Pay in Pay Matrix :
4. Cadre/Service to which belong :
5. Educational qualification (in reverse chronological order) :

Name of University/ Equivalent Institution	Degree	Year of passing	Division/ % of marks obtained	Academic Distinction	Subject/ specialization

6. Employment record in chronological order starting with present post, list in reverse:

Name & address of employer	Designation, scale of pay (Pay in Pay Matrix) and whether regular/ deputation /ad-hoc	Period of service		Nature of work/experience
		From	To	

7. Date from which working as Additional District Judge and District Judge on regular basis.

- 
8. Write up on judicial, :  
quasi-judicial or  
adjudicating functions  
performed alongwith  
copies of 02 Orders passed  
in this regard, if any (200  
words).
  9. Awards/honours, if any :
  10. Write up on 05 major :  
achievements (200 words)
  11. Additional information, if :  
any, which you would like  
to mention in support of  
the application for the post

**DECLARATION**

1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/ distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
2. I shall not withdraw my candidature after the meeting of the Selection Committee.
3. I shall not decline the appointment, if selected for appointment by the ACC.
4. I shall join within 30 days from the date of issue of order of appointment.
5. I am aware that in case I violate any of the conditions mentioned at Sl.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Signature of the candidate:

Place:  
Date:

Mob.No. \_\_\_\_\_  
Tel.No \_\_\_\_\_  
E-mail Address \_\_\_\_\_  
(a)Office Address:  
(b)Residential Address:

Annexure-II

CERTIFICATE TO BE FURNISHED BY THE EMPLOYER/HEAD OF OFFICE/FORWARDING AUTHORITY

1. Certified that the particulars furnished by Shri/Smt/Kum-----  
----- are correct and he/she possesses educational qualifications and experience.
2. Certified that Shri/Smt/Kum ----- is qualified to be Law Member in Authority for Advance Ruling under the Income-tax Act, 1961
3. It is also certified that there is no vigilance/disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO( in the format enclosed)
4. His/her integrity is certified.
5. No major or minor penalty was imposed on Shri/Smt/Kum-----  
----- during the last 10 years period.
6. The up-to-date attested Photostat copies of ACR/APARs of last 10 years( each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum----- is enclosed herewith.

Seal & Signature of the cadre controlling Authority



**PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS  
BEING SOUGHT**

(To be furnished and signed by the CVO or HOD)

1. Name of the Officer(in full)
2. Father's name
3. Date of Birth
4. Date of Retirement
5. Date of entry into service
6. Service to which the officer  
Belongs including batch/year  
/cadre etc. wherever applicable:

S. No.	Organisation (name in full)	Designation & Place of Posting	Administrative/ nodal Ministry/ Department concerned( in case of officers of PSUs etc)	From	To
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8. Whether the officer has been placed on the  
Agreed List or List of Officers of Doubtful  
Integrity(If yes, details to be given)
9. Whether any allegation of misconduct  
involving vigilance angle was examined  
against the officer during the last 10  
years and if so with what result(\*)
10. Whether any punishment was awarded to the  
Officer during the last 10 years and if so the date  
Of imposition and details of penalty(\*)
11. Is any disciplinary/criminal proceedings or  
Charge sheet pending against the officer as  
On date ( if so, details to be furnished, including  
Reference number, if any of the Commission)
12. Is any action contemplated against the officer  
As on date( if so, details to be furnished)(\*)

DATE:

(NAME AND SIGNATURE)

(\*) If vigilance clearance had been obtained from the Commission in the past,  
the information may be provided for the period thereafter.